

ITEM NO.6

COURT NO.11

SECTION II

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (CrI.) No(s). 6190/2023

(Arising out of impugned final judgment and order dated 12-01-2023 in A482 No. 6174/2021 passed by the High Court Of Judicature At Allahabad)

THE STATE OF UTTAR PRADESH & ORS.

Petitioner(s)

VERSUS

KAMAL MALHOTRA

Respondent(s)

(FOR ADMISSION and IA No.98931/2023-EXEMPTION FROM FILING O.T. and IA No.98930/2023-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES, IA No. 98931/2023 - EXEMPTION FROM FILING O.T. AND IA No. 98930/2023 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 31-10-2023 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE VIKRAM NATH
HON'BLE MR. JUSTICE RAJESH BINDAL

For Petitioner(s) Ms. Garima Prasad, Sr Adv, A.A.G.
Mr. Rajat Singh, AOR.
Mr. Divyanshu Sahay, Adv.
Mr. Sarthak Chandra, Adv.
Mr. Arun Pratap Singh Rajawat, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Application for substitution of deceased respondent is allowed subject to just exceptions after condoning the delay and setting aside abatement in filing the substitution application.

Cause-title be amended accordingly.

Learned counsel for the appellants has filed an affidavit along with proof of deposit in terms of order dated 30.06.2023.

Issue notice to the legal representatives of deceased respondent, returnable within six weeks.

In the meantime, there shall be stay of the impugned order.

(NEETU KHAJURIA)
ASTT. REGISTRAR-cum-PS

(RANJANA SHAILEY)
COURT MASTER